

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No.1659/2015

New Delhi this the 23rd day of February, 2017

Hon'ble Mr. K.N. Shrivastava, Member (A)

Sh. Radha Krishan Bhatnagar
S/o Late Shri Shravan Kumar Bhatnagar
Age about 54 years, Fitter (Auto) Auto Workshop,
Jhil Mil Colony, R/o B-21, Madhu Kunj Gali
Shivaji Park, North Ghonda
Delhi-110053.Applicant

(By Advocate: Mr. M. N. Singh)

Versus

1. The Commissioner
East Delhi Municipal Corporation
FIE, Pataparganj, Delhi-110092.
2. Chief Administrative Medical Officer
East Delhi Municipal Corporation
Shahadara (South) Zone, Zonal EDMC Office
Vishwas Nagar, Karkardooma,
Delhi-110032.Respondents

(By Advocate: Mr. Amit Sinha for Mr. R. N. Singh)

O R D E R (O R A L)

Hon'ble Mr. K.N. Shrivastava, Member (A) :

The applicant is working as a Fitter in EDMC (respondent no.1). He underwent a medical process at Metro Hospital and Cancer Institute, Delhi, which is an empanelled hospital of respondent no.1. The hospital charged a total amount of Rs.1,91,741/- towards his medical expenses. The applicant submitted the medical bill to respondent no.1, who pending scrutiny of the bill paid an advance of Rs.1,72,567/- to the hospital directly. After the scrutiny of the medical bills, the amount reimbursable was restricted to

Rs.1,01,527/- which has entailed into a recovery of Rs.71,040/- from the applicant.

2. The applicant submitted representation dated 27.01.2015 (Annexure A/6) against the said recovery. The said representation has not yet been disposed of. Within three months of filing of the representation, the applicant filed the instant O.A on 29.04.2015.

3. Arguments of learned counsel for the parties were heard today.

4. Shri R. N. Singh, learned counsel for the respondents submitted that the applicant had rushed to the Tribunal in the instant O.A, even without waiting for a decision of the respondents on his representation.

5. In this view of the matter, I dispose of this O.A with a direction to the respondents to decide the representation of the applicant within a period of six weeks from the date of receipt of a certified copy of this order. The respondents are further directed not to affect any recovery from the applicant pending disposal of the representation of the applicant. The applicant is granted liberty to take appropriate course as prescribed in law, in case he is not satisfied by the decision of by the respondents on his representation.

No costs.

(K. N. Shrivastava)
Member (A)

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